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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

I.A. 11635/2025

In

+ CS(COMM) 862/2023

MS VEERJI RESTAURANT PRIVATE LIMITEDPlaintiff

Through: Mr. S. Nithin, Advocate.

versus

YASH RAI & ORS.

.....Defendants

Through: None.

CORAM:

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER

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08.05.2025

I.A. 11635/2025 (under Order XIII-A Rule 3 of the CPC)

1. This is an application under Order XIII-A Rule 3 of the Code of Civil Procedure, 1908 ('CPC'), filed on behalf of the plaintiff, seeking summary judgment in favour of the plaintiff, in terms of prayer clauses 73(a) to 73(k) in the present suit.
2. Issue notice to the defendants, through all permissible modes.
3. Reply, if any, be filed within thirty (30) days.
4. List on the date already fixed, i.e. 8th July, 2025.

AMIT BANSAL, J

MAY 08, 2025

at